

(62)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

D.A.No. 269/91

T.A.No.

Dt. of Decision: 16-2-93

Shri M.S.V.V. Prasad

Petitioner

Shri P. Krishna Reddy

Advocate for  
the Petitioner  
(s)

Versus

Dy. Chief Signal Telecom. Engineer, Secunderabad.

Respondent

Shri V. Bhimanna.

Advocate for  
the Respondent  
(s)

CORAM:

THE HON'BLE MR. Justice V. Neeladri Rao, Vice-Chairman.

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1, 2, 4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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M(A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

HYDERABAD

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OA No. 269/91

Date of judgement: 16-2-93.

Between

M.S.V.V. Prasad : Applicant

And

1. Deputy Chief Signal &  
Telecom Engineer (C-III),  
South Central Railway  
Rail Nilayam  
Secunderabad.

2. The Divl. Signal & Telecom.  
Engineer (Microwave/Construction),  
South Central Railway,  
Secunderabad-500 371. : Respondents

COUNSEL FOR THE APPLICANT : Shri P. Krishna Reddy

COUNSEL FOR THE RESPONDENTS : Shri V. Bhimanna

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CORAM

Hon'ble Shri Justice V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Balasubramanian, Member (Admn.)

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(Judgement of the divn. Bench delivered by Hon'ble  
Justice Shri V. Neeladri Rao, Vice-Chairman)

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The applicant was engaged as Khalasi on 29-3-86 in the unit of CTI/MW/CN/SC on the strength of casual labour service card purported to have been issued by PWI, Medchel. The charge memo. dated 20-4-89 was served on the applicant with the allegation that he secured employment as Khalasi on the strength of the service card which is not genuine. After due enquiry, the applicant was removed from service by an order dated 2-7-90 and the same was confirmed by the

To

1. The Deputy Chief Signal & Telecom Engineer(C-III)  
S.C.Railway, Railnilayam, Secunderabad.
2. The Divisional Signal & Telecom,Engineer  
(Microwave Construction)S.C.Rly,Secunderabad-371.
3. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.V.Bhimanna, SC for Rlys CAT.Hyd.
5. One spare copy.

pvm

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appellate authority by an order dated 19-2-91.

It is assailed in this OA.

The learned counsel for the Respondents produced LTI Register which includes the period from 19-5-81 to 10-10-81 for which period a certificate has been produced by the applicant to the effect that he was engaged as casual labour under PWI, Medchal for securing a job on 29-3-86 in the unit of CTI/MW/CN/SC. When it was asserted by the learned counsel for the respondents that the name of the applicant did not figure therein, the learned counsel for the applicant was required to verify the same and he was satisfied on perusing the said Register that the name of the applicant did not figure in the Register for the period from 19-5-81 to 10-10-81. Hence there are no grounds warranting interference with the order dated 2-7-90 which was confirmed in the appeal. But in view of the fact that the applicant worked for about 4 years by the date of his removal and he has gained experience during the said period, the respondents are required to consider his case for a fresh appointment as and when vacancies arise. It is needless to say that for consideration of the same, his earlier service has to be kept in view.

*Ans*  
The OA is accordingly dismissed with no costs.

*Xre*  
(V. Neeladri Rao)  
Vice-Chairman

*R. Balasubramanian*  
(R. Balasubramanian)  
Member (Admn.)

(Dictated in the open court)

Dated 16th February, 1993.

NS

*823793*  
Deputy Registrar (S)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDURAPAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY  
: MEMBER (J)

AND

THE HON'BLE MR.

DATED: 16 - 2 - 1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in  
A.N. 269/91

F.A. No.

(W.P. No. )

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

